

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 566 of 1994

Wednesday this the 20th day of April, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman  
Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

Dr. S. Koya, Chief Medical Officer,  
Primary Health Centre, Amini. ....Applicant

(By Advocate Mr. T. M. Abdul Latiff)

Vs.

1. Union of India represented by  
Secretary to Ministry of Health and  
Family Welfare, Nirman Bhavan,  
New Delhi.
2. Secretary, Ministry of Health and  
Family Welfare, Nirman Bhavan,  
New Delhi.
3. The Administrator, Union Territory  
of Lakshadweep, Kavaratti Island. ....Respondents

(By Advocate Mr. C. Kochunni Nair, SCGSC for R1&2)

ORDER

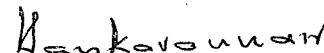
CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN.

Applicant seeks a declaration that he is entitled to receive the benefits contemplated by Annexure A1 and A4. We find that applicant has moved the second respondent for identical reliefs by Annexures A2 and A3. It is necessary that the second respondent should take a decision in the matter without further delay. If applicant so desires, he will be afforded a personal hearing within two months from today. Final orders will be passed within one month of the date of hearing. Second respondent will state the reasons for his conclusion in the order to be passed.

2. With the aforesaid directions, application is disposed of. No costs.

Dated 20th April, 1994.

  
P. V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR (J)  
VICE CHAIRMAN